

## ANNEXURE A - 2

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	1	No claims have been received from this category of creditor by RP till 14th April, 2023
2	Unsecured financial creditors belonging to any class of creditors	0	0	0	0	0	0	0	2	No claims have been received from this category of creditor by RP till 14th April, 2023
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	4	5,93,34,36,051.48	4	5,87,84,36,051.48	0	6,00,00,000.00	0	3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	13	26,95,69,73,350.90	13	23,50,34,74,061.90	0	3,45,34,99,289.00	0.00	4	
5	Operational creditors (Workmen)	0	0	0	0	0	0	0	5	No claims have been received from this category of creditor by RP till 14th April, 2023
6	Operational creditors (Employees)	1	2,55,461.00	0	0	0	2,55,461.00	0	6	
7	Operational creditors (Government Dues)	1	63,13,258.00	0	41,03,613.00	0	22,09,645.00	0	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	2	3,11,62,000.00	0	1,06,26,166.98	0	2,05,35,833.02	0	8	



0	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	0	9	No claims have been received from this category of creditor by RP till 14th April, 2023
<b>Total</b>		<b>21</b>	<b>32,92,81,40,121.38</b>	<b>17</b>	<b>29,39,66,39,893.36</b>	<b>0</b>	<b>3,53,65,00,228.02</b>	<b>0.00</b>			

**Notes:**

1. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.

Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.



## Annexure – 7

Name of the Corporate debtor: Rajesh Construction Company Private Limited; Date of commencement of CIRP 13<sup>th</sup> May, 2021;

List of creditors as on: 14th April, 2023

List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
	Office of the Assistant Commissioner, CGST, Mumbai	Yes		63,13,258.00	41,03,613.00	Unsecured	No	NA	NA	NA	0	22,09,645.00	
<b>TOTAL</b>				<b>63.13.258.00</b>	<b>41.03.613.00</b>							<b>22.09.645.00</b>	

As per the information received from the Erstwhile Management of the Corporate Debtor and as per the audited financial statements for the Financial Year 2020-21, the amount of Rs. 2209645/- has been paid by the Corporate Debtor. Accordingly, the amount stands rejected.



ASU